

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court Room-2**


**C.P. (I.B) No. 604/NCLT/AHM/2018**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.02.2020**

Name of the Company: Natvarlal M Patel (HUF)  
V/s.  
Kush Structure Pvt. Ltd.

Section of the Companies Act : Section 9 of the Insolvency and Bankruptcy Code


<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	SHASHVATA SHUKLA	ADVOCATE	PETITIONER	
2.	Anar Parikh For, Kashyap Jani	Advocate	Respondent	Anar Parikh

**ORDER**

The parties are represented through learned counsels.

Ms. Anar Parikh Advocate requesting time on behalf of Mr. Kashyap R. Jani on the ground that bereavement occurred in the family of the conducting lawyer for the Respondent.

List the matter on 24.02.2020.

  
**MANORAMA KUMARI  
(MEMBER JUDICIAL)**

Dated this the 5th day of February, 2020